

In the Court of the Principal District Judge, Madurai.

Present : Tmt.A. Nazeema Banu, B.A., L.L.M.,

Principal District Judge, Madurai.

Friday, this the 5th day of June -2020.

CrI.M.P.No.2775/2020

K.Ramesh,S/o.Kathiresan

... Petitioner/Accused.

Vs

State through the Inspector of Police,

Sellur,P.S. Cr.No.1202/2020

... Respondent/Complainant.

This petition taken up today for hearing at request through e.mail/ e.petition and after hearing the arguments of Thiru.E.Sathisraj Kumar, Advocate for the petitioner and of Thiru.M. Tamil Chelvan, the Public Prosecutor for the state over conference call, this court passed the following

Order

1.Petition for amendment.

2. The offences alleged are U/s. 294(b), 323, 353, 307, 506(ii) of IPC.

3. Heard.

4. The learned counsel for the petitioner would submit that he wanted to withdraw the petition. Hence, this petition is dismissed as withdrawn.

Pronounced by me in Camp Court on the 5th day of June -2020.

Sd/- A.Nazeema Banu

Principal District Judge, Madurai

Copy to

1. The Judicial Magistrate concerned

